

12 hrs.

PAPERS LAID ON THE TABLE
AMENDMENT TO DELHI SALES TAX
RULES

The Minister of Finance Shri Morarji Desai: I beg to lay on the Table, under sub-section (4) of Section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi, a copy of the Notification No. F. 4 (19)/58-Fin (B) published in Delhi Gazette dated the 26th May, 1960, making certain amendment to the Delhi Sales Tax Rules, 1951. [Placed in Library. See No. LT-2195/60.]

NOTIFICATIONS ISSUED UNDER ESSENTIAL
COMMODITIES ACT AND COAL MINES
(CONSERVATION AND SAFETY) ACT

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table:

- (i) A copy of each of the following Notifications making certain further amendments to the Iron and Steel (Control) Order, 1956, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (a) S.O. No. 1192 dated the 14th May, 1960.
- (b) S. O. No. 1423 dated the 4th June, 1960 [Placed in Library. See No. LT-2196/60].

- (ii) A copy of Notification No. G. S. R. 742 dated the 2nd July, 1960, making certain amendment to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-2197/60.]

NOTIFICATIONS ISSUED UNDER ALL
INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table:

- (i) A copy of Notification No. G. S. R. 723 dated the 2nd July,

1960, making certain further amendment to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-2198/60].

- (ii) A copy of Notification No. G. S. R. 724, dated the 2nd July, 1960, making certain further amendment to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-2199/60].

- (iii) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All-India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

(a) G. S. R. 483 dated the 30th April, 1960.

(b) G. S. R. 611 dated the 4th June, 1960

(c) G. S. R. 636 dated the 11th June, 1960

- (d) G. S. R. 725 dated the 2nd July, 1960. [Placed in Library. See No. LT-2200/60.]

- (iv) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954:—

(a) G.S.R. 530 dated the 14th May, 1960

(b) G. S. R. 637 dated the 11th June, 1960

(c) G. S. R. 778 dated the 16th July, 1960. [Placed in Library. See No. LT-2201/60.]